

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 339 of 1996

Tuesday, this the 11th day of June, 1996

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. U. Ayyadurai,  
S/o Late A. Udayar  
Divisional Electrical Engineer/Works,  
Southern Railway, Palghat.  
Permanent Address:  
No.17, Venkateswara Street.  
East Tambaram, Madras-59 .. Applicant

By Advocate Mr. KM Anthru for Mr. TC Govindaswamy

Versus

1. Union of India through  
the Secretary to the Government of India,  
Ministry of Railways, Rail Bhavan,  
New Delhi.
2. The Railway Board  
Rail Bhavan,  
New Delhi,  
Through its Chairman.
3. Sri K.L. Dua,  
Deputy Secretary II,  
(Establishment),  
Railway Board, Rail Bhavan,  
New Delhi.
4. The General Manager,  
Southern Railway,  
Headquarters Office,  
Park Town PO, Madras-3 .. Respondents

By Advocate Mrs Sumathi Dandapani (for R1, R2 & R4)

The application having been heard on 11th June, 1996, the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant challenges Annexure A-I order of the Railway Board on the ground that it is not supported by reasons.

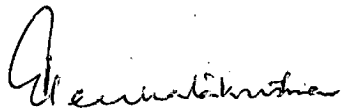
2. During the course of the hearing, learned Counsel for respondent Railways submitted that permission may be granted to

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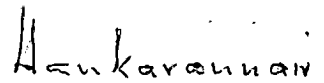
pass a speaking order in place of Annexure A-I. We grant permission to pass a fresh order and quash Annexure A-1 to enable the authority to pass a speaking order.

3. Application is disposed of as aforesaid. Parties will suffer their costs.

Dated the 11th June, 1996



**PV VENKATAKRISHNAN**  
ADMINISTRATIVE MEMBER



**CHETTUR SANKARAN NAIR(J)**  
VICE CHAIRMAN

ak/11.6

LIST OF ANNEXURE

1. Annexure A1: A true photo copy of the penalty order bearing No.E(o) I-94/PU-2/87 of 28.2.96 issued by the third respondent.

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